



Government of Jammu and Kashmir
Department of Culture
Srinagar/Jammu.

Notification,
Srinagar, the 16th Oct., 2018.

SRO 468.- In exercise of the powers conferred by section 146 of the Constitution of Jammu and Kashmir, the Governor hereby make the following amendments in the constitution of the Jammu and Kashmir Academy of Art, Culture and Languages notified vide SRO 340 of 1963 dated 14.08.1963; namely:-

1. In para 6:

(i) Clause (a) shall be substituted by the following:-

“a) The Chief Minister of the Jammu and Kashmir shall be the President of the Academy:

Provided that during the continuation of Proclamation issued under Section 92 of the Constitution of Jammu or Kashmir or Article 356 of the Constitution of India as applicable to the State, the Academy shall be headed by the Governor in the capacity of President or he may nominate any of his Advisors to function as President of the Academy.”

(ii) “In sub clause (i) of clause (b), before the words “subject to the provision”, the words and sign “the President shall;”, shall be added.”

(iii) In clause (vi), for the words “Chief Minister”, the word “President” shall be substituted.”

By order of the Governor of Jammu and Kashmir

(Mohammad Saleem Shishgar)
Commissioner/Secretary to the Government
Department of Culture